

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21737 of 2018

(Arising out of Order-in-Appeal No. MLR-EXCUS-000-APP-MS-089-2018-19 dated 05/08/2018 passed by Commissioner of Central Excise & Central Tax, Mangalore Commissionerate , MANGALORE)

**Samaja Seva Sahakari Bank
Niyamitha**

Bantwataluk,mangalore
MANGALORE - 574211
KARNATAKA

Appellant(s)

VERSUS

**Commissioner Of Central Excise &
Central Tax, Mangalore
Commissionerate**

7th Floor, Trade Center, Bunts Hostel Road
Mangalore - 575003
Karnataka

Respondent(s)

Appearance:

Mr. K.PARAMESWARAN, Advocate(s)
FLAT NO.101, SURAJ SADAN, NO.23, II
CROSS, (RAMACHANDRA ROAD)
GANDHINAGAR,
BANGALORE - 560009
KARNATAKA

For the Appellant

Mrs. C.V.Savitha, Superintendent (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20382 / 2020

Date of Hearing: 14/07/2020

Date of Decision: 14/07/2020

Per : AS PER BENCH

Learned Counsel for the appellants submits that the appellants

have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court on **14/07/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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